

V  
SLP(Crl.)No. 4926-4927 OF 2003  
REVISED

ITEM No.52

Court No. 5

SECTION IIA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 4926-4927/2003  
(From the judgement and order dated 16/04/2003 in CRLA 396/96 and  
1197 of The HIGH COURT OF M.P AT GWALIOR)

STATE OF M.P.

Petitioner (s)

VERSUS

DHARKOLE @ GOVIND SINGH & ORS.

Respondent (s)

( With Appln(s). for exemption from filing O.T. )  
( With Office Report )

Date : 16/02/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU  
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)Mr. Siddhartha Dave,Adv.  
Ms. Vibha Datta Makhija,Adv.

For Respondent (s)Mr. J.P.Pandey,Adv.  
Mr. D.N. Mishra,Adv.

UPON hearing counsel the Court made the following  
O R D E R

On the report of the office, it is since noticed that respondent No.1, namely, Komal in S.L.P.  
(Crl.) No.4927 of 2003 has expired on 19.05.2003, therefore, the said special leave petition i  
n so far as it related to the said respondent shall stand abated.  
Special leave granted. Printing dispensed with. The appeals shall be heard on the SLP paper  
books. Parties may file additional documents, if any, within four weeks. Hearing expedited.

(Neena Verma) (Vijay Aggarwal)  
Court Master Court Master